THE PUNJAB DEPARTMENTAL ENQUIRIES (POWERS) ACT, 1955.

PUNJAB ACT No. VIII of 1955.

[Received the assent of the Governor of Punjab on the 3rd May, 1955 and first published in the Punjab Government Gazette (Extraordinary) of the 7th May, 1955.]

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Year	No.	Short title	Whether repealed or otherwise affected by legislation
1955	ΥΠΙ	The Punjab Departmental Enquiries (Powers) Act, 1955	Amended by Punjab Act No. 17 of 1958 ^a Extended to the territories lwhich, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 23 of 1960 ^a . Amended by the Punjab Reorganization (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

AN. **ACT**

to confer certain powers on the officers conducting enquiries under the Punjab Civil Services (Punishment and Appeal) Rules.

Be it enacted by the Legislature of the State Punjab in the Sixth Year of the Republic of India follows :-

Por Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1955, dated the 22nd February, 1955.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, dated the 15th May, 1958.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1960, page 594.

Short title, extent and commencement.

- (1) This Act may be called the Punjab Depart. mental Enquiries (Powers) Act, 1955.
- (2) It shall extend to the whole of the Union Territory of Chandigarh].
 - (3) It shall come into force at once.
- 2. For the purposes of an enquiry under the Punjah Civil Services (Punishment and Appeal) Rules, 2 or the Punjab Police Rules] for the time being in force, the Punjab Police Rules 101 the summoning of with exercise the same powers for the summoning of witnesses, and for compelling the production of documents as are exercisable by a commission appointed for an enquiry under the Public Servants (Inquiries) Act, 1850 (Act XXXVII of 1850), and all persons disobeying any process issued by such officer in this behalf shall be liable to the same penalties as if the same had issued from a Court.

Substituted for the words "State of Punjab" by the Punjab Re-organization (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968. *Inserted by Punjab Act No. 17 of 1958.